

Implementation of reservation in universities

359. SHRI M. P. ACHUTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a number of universities, colleges and other institutions running on Government's grant are not implementing Government's reservation policy in admission of students and appointments of teaching and non-teaching staff; and

(b) if so, the details thereof and the steps being taken to ensure implementing Government's reservation policy by all the educational institutions in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The provisions of Central Educational Institutions (Reservation in Admission) Act, 2006 are not applicable to Central educational institutions established in the tribal areas referred in the sixth schedule to the Constitution, institutions of excellence, research institutions, institutions of national and strategic importance specified in the Schedule to the Act and a Minority Educational Institution as defined in the Act. The Act enables staggering of reservation in admission over three years.

The University Grants Commission (UGC) which is the apex body for coordination and maintenance of standards of higher education in the country have issued necessary guidelines to all Universities, including Central Universities and UGC maintained deemed universities other minority institutions to strictly adhere to the norms laid down for implementation of the policy of reservation in regard to recruitment as well as in filling up backlog thereto.

The Government and the UGC have been reminding Central Universities to fill vacant position in respect of the backlog. This issue has also been taken up in the meeting with Vice-Chancellors and Registrars of these Universities. In addition, UGC has written to Central Universities and UGC maintained Deemed Universities about linking Non-Plan grants to the institutions with implementation of reservation and that Institutions which are deficient in the prescribed percentage of reservation should fill the backlog of reservation in teaching and non-teaching posts within six months.

Performance of private professional colleges

360. DR. (SHRIMATI) NAJMA A. HEPTULLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that the Supreme Court has charged the regulators for disregarding the criteria laid down for the recognition, saying that it was hurting the higher education system while asking the policy makers to take note of the commercialization of education;

(b) if so, whether Government will review the performance of private professional colleges in the country and derecognize those colleges which have been granted recognition defying the norms; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Supreme Court in its judgement in the matter of Islamic Academy of Education and another Vs the State of Karnataka and others, had directed that the State Governments should set up in each State a Committee to approve/ fix the fee which can be charged by an institute. In the absence of appropriate laws for the purpose, the Apex Court upheld these Committees while revisiting the 'Islamic Academy' in the matter of P.A. Inamdar Vs. State of Maharashtra & Ors. The Supreme Court has also held that capitation fee cannot be permitted to be charged and no seat can be permitted to be appropriated by payment of capitation fee.

The All India Council for Technical Education has formulated regulations stipulating that no professional colleges shall be entitled to receive from the student any other payment or amount, under whatever name it may be called, in addition to the fee fixed by the Committee for a free seat or payment seat and also that the State Committee shall take all necessary steps while working out the fee structure to ensure prevention of commercialization of technical education.

Quality of higher education

361. SHRI N.R. GOVINDARAJAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a survey conducted by Times QS World on the performance of universities released recently in London does not list any Indian University within the first 200 of the ranking list;

(b) if so, the details thereof;

(c) the reasons for none of the Indian Institutes of Technology in the country not being included among the 200 top universities in the World, whereas more than ten Chinese Universities are included in the list; and

(d) if so, the details thereof and the steps taken by Government to improve the quality of higher education and to compete with International institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) While certain institutions or agencies occasionally publish list of universities or educational institutions ranked according to their own criteria, there is no authentic official international agency for the global ranking of universities. While IIT at Delhi and Mumbai have scored highly on all other attributes in comparison to the globally reputed institutions,